

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 2826 of 2002

M.A. No. 2430/2002

New Delhi, this the 31st day of October, 2002

**HON'BLE MR. KULDIP SINGH, MEMBER(JUDG.)**

1. Arun Kumar  
S/o Shri Shiv Prasad Kakhra  
R/o 284, Nimri Colony,  
DDA Flats, Ashok Vihar-4,  
New Delhi.

2. Shri Sukhbir Singh  
S/o Shri Shankar Lal  
R/o WZ-139, Village Dasghara,  
PO Pusa,  
New Delhi-110 012.

**-APPLICANTS**

(By Advocate: Shri Arun Bhardwaj)

**Versus**

1. Government of National Capital Territory of  
Delhi,  
Through Chief Secretary,  
Players Building, 110,  
New Delhi.

2. Commissioner,  
Food and Supply,  
K-Block, Vikas Bhawan,  
Delhi.

3. Shri G.C. Joshi  
Controller,  
Weights and Measure,  
GNTC, C-Block,  
Vikas Bhawan, New Delhi-110 020.

4. Assistant Controller,  
Weights and Measure,  
GNTC, 2 Underhill Road,  
Delhi-110 054.

**-RESPONDENTS**

O R D E R (ORAL)

MA No. 2430/2002 for joining together in one  
application is allowed.

2. The applicants have filed this OA alleging  
that the respondents are not allowing to mark them  
attendance and they have been transferred with a mala  
fide intention and since there is some enmity going on

11/11/2002

(3)

between the applicants and the officers in the office from where the applicants have been transferred, so it is submitted that the applicants were not allowed to mark their presence at 2 Underhill Road during the period when there was a status quo order passed by the Tribunal with regard to their transfer to GAD from the Directorate of Weights and Measures though they have been reporting for duty from where the applicants have been transferred to GAD. I have no reason to disbelieve that since the applicants must have reported to join in view of the status quo order passed by the Tribunal and as alleged have been reporting for duty, so I direct the respondents, i.e., the Directorate of Weights and Measures to allow the applicants to mark their attendance in their office.

3. So far staying of transfer order is concerned, the same has been issued because of the administrative reason. Hence no interference is called for. The applicants may report to the GAD for duty.

4. The OA stands disposed of with the above directions.

  
 ( KULDIP SINGH )  
 MEMBER ( JUDL )

Rakesh